

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH AT AHMEDABAD
Court 2**

IA/3(MP) 2021 in TP 73(MP) 2019 [CP(IB) 20 of 2018]

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER (JUDICIAL)
HON'BLE Mr. VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF INDORE BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON 29.04.2021**

Name of the Company: Amresh Shukla RP Vindhya Cereals Pvt Ltd
V/s
Amitesh Argal & Anr

Section 43,44,45,48,50,51,60(5) r.w 66 IBC

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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- 1.
- 2.

ORDER
(through video conferencing)

Mr. Pratik Thakkar, advocate, appeared on behalf of the Respondent.

In view of the Office Order dated 19.04.2021, issued with the approval of acting Hon'ble President, NCLT only urgent matter will be taken up through video conferencing with effect from 20.04.2021 due to sharp increase in COVID 19 cases.

Accordingly, the matter is adjourned.

List the matter on 09.07.2021.

**VIRENDRA KUMAR GUPTA
MEMBER TECHNICAL**

Dated this the 29th day of April, 2021


**MANORAMA KUMARI
MEMBER JUDICIAL**